



2026:AHC:35328

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1538 of 2026

Ajay Kumar Parihar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Kumar Upadhyay, Lakshman Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sailendra Kumar Singh, Advocate holding brief of Sri Ahok Kumar Upadhyay, learned counsel for the petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. This Court has entertained the writ petition on 04.02.2026 and instructions was called. Sri R.S. Umrao, learned Standing Counse has produced before this Court under the instructions under the Signature of Additional District Magistrate, Pailani dated 16.02.2026, which is taken on record.

3. The case of the writ petitioner is that the writ petitioner happens to be a Chaprasi, who was earlier posted in Tehsil Pailani, however according to the writ petitioner though the writ petitioner was allotted the residential/accommodation E/22 on 26.02.2014, however by virtue of the order impugned dated 24.12.2025 Additional District Magistrate (Finance/Revenue), Banda has cancelled the allotment of the quarter E/2022. Questioning the same, the present writ petition has been preferred. Learned counsel for the writ petitioner submits that the writ petitioner was previously posted in Tehsil Pailani, but the allotment of the residential accommodation could not have been cancelled without notice to the writ petitioner and the order is without any reason.

4. Sri R.S. Umrao, learned Standing Counsel, on the strength of the instruction, submits that the writ petitioner at present is posted in Tehsil Pailani and now he has been allotted TI Block G1 Room No. G8 by virtue of the order dated 28.01.2026 and according to him there was complains

against the writ petitioner, now the writ petitioner has not been allotted accommodation at Tehsil Pailani.

5. I have heard submissions so made across the bar and and perused the record.

6. Apparently the writ petitioner is aggrieved against the cancellation of the allotment of residential accommodation E/22. On a pointed query being raised to learned counsel for the writ petitioner whether the writ petitioner is posted in Tehsil Pailani as Chaprasi and the answer is "YES". On a further pointed query being raised by learned counsel for the writ petitioner whether the accommodation so allotted to the writ petitioner on 28.01.2026 is in Tehsil Pailani or not. The answer is again "YES". Once the same is the position then the writ petitioner cannot insist for allotment of a particular accommodation. Though according to the writ petitioner, the order dated 24.12.2025 has been passed in mid session but Sri R.S. Umrao, learned Standing Counsel, as per the instructions, submits that the writ petition shall not be disturbed and dispossess till 03.03.2026.

7. No good ground is made for interference. The writ petition stands disposed of.

(Vikas Budhwar,J.)

February 17, 2026

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